BEFORE THE GENERAL MANAGER AND FIRST APPELLATE AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001
Dated: 10th November 2026

Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI Appeal Registration No. ISBBI/A/E/26/00054

IN THE MATTER OF

Sundaresan Viswanathan …Appellant

Vs.

Central Public Information Officer
The Insolvency and Bankruptcy Board of India
7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001 … Respondent

---

1. The Appellant has filed the present Appeal dated 9th October 2026, under the Right to Information Act (RTI Act). Due to administrative workload arising from unforeseen circumstances, same is disposed of within 45 days of receipt as enshrined under Section 19(6) of the RTI Act.

2. In the impugned RTI Application, the Appellant had sought information regarding the action taken by IBBI and other regulatory bodies in relation to financial frauds, corporate insolvencies, diversion of funds, audit irregularities and recovery of defrauded amounts related to Yes Bank, DHFL, IL&FS, PMC Bank, New India Cooperative Bank, Reliance Capital and Reliance Infrastructure.

3. I have carefully examined the application, the response of the Respondent and the Appeal and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act '*information'* means "*any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force*." It is pertinent to mention here that the Appellant's "*right to information'* flows from section 3 of the RTI Act and the said right is subject to the provisions of the Act. Section 2(j) of the RTI Act defines the "*right to information*" in term of *information* accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.

4. In this regard, the impugned RTI application was filed on 7th September 2026. The deadline to dispose of the application expired on 7th October 2026. However, the CPIO has failed to furnish a reply to the Appellant. Being CPIO of Public Authority like IBBI, the Respondent should be sensitive to timelines and disposal of information request. I would, therefore, encourage and urge the Respondent to consider the requirements of law while dealing with information requests under the RTI Act and dispose of RTI applications

within the prescribed time. Accordingly, the CPIO is directed to dispose of the impugned application in expeditious manner.

5. The Appeal is, accordingly, disposed of.

Sd/-
(Sanjay Manocha)
First Appellate Authority

Copy to:

1. Appellant, Sundaresan Viswanathan
2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.